

The Andhra Pradesh Court Fees and Suits Valuation (Amendment) Act, 1992 Act 20 of 1992

Keyword(s): Appeal, Court

Amendments appended: 20 of 2001, 22 of 2005

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THE ANDHRA PRADESH COURT FEES AND SUITS VALUATION (AMENDMENT) ACT, 1992. *

Act No. 20 of 1992. [30th September, 1993]

An Act further to amend the Andhra pradesh Court Fees and Suits Valuation Act, 1956.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-third Year of the Republic of India as follows:

- 1.—Short title and Commencement. (1) This Act may be called the Andhra Pradesh Court Fees and Suits Valuation (Amendment Act. 1992.
- (2) It shall be deemed to have come into force with effect from the 1st May, 1992.
- 2. Amendment of Section 67,—Act VII of 1956. In the Andyra Pradesh Court Fees and Suits Valuation Act, 1956, in section 67, after clause (XV), the following clause shall be added, namely:—
- (xvi) Plaints, memorandum of appeal, all types of petitions and applications, memorandum of appearance and vakalatnamas filed by the State Government or its lawyers before any court, tribunal or other authority.
- 3. Repeal of ordinance 7 of 1992.—The Andhra Pradesh Court fees and suits valuations (Amendment) ordinance, 1992, is hereby repeated.

^{*}Received the assent of the Governor on the 27th September 1992. For statement of objects and Reasons Please See the Andhra Pradesh Gazette, Extroardinary dated the 1st Sept. 1992. Part-IV-A at page 3.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 22nd April, 2001 and the said assent is hereby first published on the 25th April, 2001 in the Andhra Pradesh Gazette for general information:-

ACT No. 20 OF 2001.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH COURT FEES AND SUITS VALUATION ACT, 1956.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of the Republic of India as follows:-

- 1. (1) This Act may be called the Shortitle and Andhra Pradesh Court Fees and Suits commencement. Valuation (Amendment) Act, 2001.
- (2) It shall come into force on such date as the State Government may, by notification, in the Andhra Pradesh Gazette, appoint.
- 2. In the Andhra Pradesh Court Fees and Suits Valuation Act, 1956, in Schedule II, in article 10, against item (g), in column (3), for the existing rate of proper fee, the following shall be substituted, namely:-

Amendment of Schedule-II Act VII of 1955.

"fifty rupees".

K.G. SHANKAR,
Secretary to Government,
Legislative Affairs & Justice (FAC)
Law Department.

STATEMENT OF OBJECTS AND REASONS

In view of the rapid inflation in the recent past and reduction in value of rupee, it is proposed to enhance the fee for attestation of documents intended to be used outside India from Re. 1/- to Rs. 50/- per original certificate under article 10(g) of Schedule II of Andhra Pradesh Fees and Suits Valuation Act, 1956.

Further the Government is receiving about 70-80 certificate through 25-30 applications every day. If the fee is increased for each certificate for attestation of documents, the submission of unnecessary certificates for attestation can be reduced and revenue will be increased to the exhequer from Re. 1/-to Rs. 50/-.

Government have, therefore decided to amend article 10(g) of Schedule-II of the Andhra Pradesh Court Fees and Suits Valuation Act, 1956, enhancing the fees of attestation of private documents intended to be used outside India from Re. 1/- to Rs. 50/- as recommended by the Inspector General of Registration and Stamps of Andhra Pradesh, accepted by the Registrar, High Court of Andhra Pradesh and also as agreed by the Ministry of Home Affairs, Government of India, New Delhi.

The Bill seeks to give effect to the, above decision.

P. CHANDRA SEKHAR, Minister for Law and Courts.

2 ANDHRA PRADESH GAZETTE EXTRAORDINARY

Short title, extent and commencement.

1. (1) This Act may be called the Andhra Pradesh Court Fees and Suits Valuation (Amendment) Act, 2005.

[Part IV-B

- commencement. Pradesh. (2) It extends to the whole of the State of Andhra
 - (3) It shall be deemed to have come into force with effect on and from the 16th August, 2005.

2. In the Andhra Pradesh Court Fees and Suits Insertion Valuation Act, 1956, after section 66, the following new section shall be inserted, namely:-

66-A, Act VII of 1956.

Central

1908.

Act 5 of

"Refund of fee. 66-A. Where the Court refers the parties to the suit to any one of the mode of settlement of dispute referred to in section 89 of the Code of Civil procedure, 1908 the plaintiff shall be entitled to a certificate from the Court authorizing him to receive back from the Collector, the full amount of the fee paid in respect of such plaint."

Repeal of Ordinance 18 of 2005. 3. The Andhra Pradesh Court Fees and Suits valuation (Amendment) Ordinance, 2005 is here by repealed.

T. MADAN MOHAN REDDY,

Secretary to Government, Legislative Affairs & Justice, Law Department. Registered No. HSE/49



[Price : Rs. 0-15 Paise.

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THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 43] HYDERABAD, WEDNESDAY, OCTOBER 26, 2005.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 24th October, 2005 and the said assent is hereby first published on the 26th October, 2005 in the Andhra Pradesh Gazette for general information:-

ACT No. 22 OF 2005.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH COURT FEES AND SUITS VALUATION ACT, 1956.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-sixth Year of the Republic of India as follows:-